

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400614

O.A. No. 235/88

Shri Rakesh Amrutlal Vig
Pole Building
New Area Ward
Bhusawal

Applicant

V/s.

Union of India through
General Manager
Central Railway
Bombay VT

The Divisional Railway Manager
Central Railway
Bhusawal

Respondents

Coram : Hon'ble Vice Chairman B C Gadgil
Hon'ble Member (A) L.H.A. Rego

TRIBUNAL'S ORDER
(PER: B C Gadgil, Vice Chairman)

DATED: 27.7.88

Shri D V Gangal, Advocate for the applicant.

2. It appears that the applicant has already filed another application bearing Stamp No.143/88 through Shri P.K. Dhakephalkar. Thereafter he is seen to have filed a second application bearing Stamp No.199/88 (which is now numbered as O.A.No.235/88) for the same reliefs.

3. Shri Gangal states that he has received instructions on phone, from his client that the second application be prosecuted and that the first application be withdrawn. However, so far as withdrawal of the first application is concerned, neither the applicant nor his advocate Shri Dhakephalkar is present in the Court to day and hence that application cannot be disposed of as withdrawn on the statement of Shri Gangal.

4. A party cannot file two applications for one and the same relief. Consequently the application bearing Stamp No. 199/88 (O.A. No.235/88) is disposed of as not maintainable. As for the other application bearing Stamp No.143/88, the same may be posted for admission after giving notice to the applicant and his advocate.

5. A copy of this Order be kept in application bearing Stamp No.143/88.


(L.H.A. Rego) 27.7.1988
Member (A)


(B C Gadgil)
Vice Chairman